## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/568/(IB)/2017

NAME OF THE PETITIONER(S)

: VINITHA ASSOCIATES LTD

NAME OF THE RESPONDENT(S)

: VASAVI HOUSING INFRASTRUCTURE LTD

**UNDER SECTION** 

: 7 RULE 4

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

ORDER

Counsel for petitioner present and stated that notice sent to the respondent for their appearance before the Adjudicating Authority could not be delivered as the office of the respondent has been shifted. There is no proof of delivery of notice to the respondent. In the circumstances, counsel for petitioner is directed to make paper publication in English and vernacular for appearance of the respondent and to make his submissions in the matter on the next date of hearing and file proof of the same by way of an affidavit. Time extended at request. Put up on 20.09.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)